

Education Department of Delhi Administration were shown higher than actual while settling terms and conditions for Special Cadre in 1970; and

(b) if so, the action being taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) No, Sir.

(b) Question does not arise.

**Posts of Senior School Inspectors (Physical Education) under Delhi Administration**

7754. SHRI YAMUNA PRASAD MANDAL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether some posts of Senior School Inspectors (Physical Education) under Delhi Administration have been lying vacant for several years; and

(b) if so, the number of such posts and the reasons for keeping these posts vacant?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Only one post of Senior School Inspector/Inspectress

(Phy. Edn.) created during 1970-71 has been lying vacant.

(b) One. The post was created for an Officer, proposed to be transferred from the Municipal Corporation, Delhi, to the Administration in June/July 1970, when the Middle and Higher Secondary Schools of M.C.D. were taken over by the Administration. Since the Officer did not come, the post remained vacant.

**News-item "Sham Agrarian Reforms"**

7755. SHRI C. K. CHANDRAPPAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the attention of the Government has been drawn to the news appeared in Blitz dated the 24th March, 1973 under the heading "Sham agrarian reforms... Rajasthan Government mortgaged to feudals and kulaks"; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). Under the Rajasthan Tenancy Act, 1960, the level of ceiling for a family was fixed at 30 standard acres—varying between 22 to 336 acres for different categories of land; under the Ordinance enforced in January this year and the Act passed since, the levels of ceiling for a family have been fixed as under:—

Level of ceiling	As provided in the	
	Ordinance, 1973	Act, 1973
(1)	(2)	(3)
1. Land with assured irrigation capable of growing at least two crops in a year.	18 acres	18 acres
2. Land with assured irrigation capable of growing at least one crop in a year	27 "	27 "
3. Land under orchards existing on the 23rd July, 1972	54 "	54 "

(1)	(2)	(3)
4. Land not falling in the above categories and falling in the fertile zone as mentioned in the Schedule .	54 acres	48 acres
5. Land not falling in any category above and falling in the semifertile zone as mentioned in the schedule;	54 "	54 "
6. Land not falling in any category above and falling in the hilly zone . . . . .	54	75 "
7. Land not falling in any category above and falling in semi-desert zone . . . . .	150 "	125 "
8. Land not falling in any category above and falling in the desert zone . . . . .	200 "	175 "

Transfer by way of sale, gift, exchange, assignment, surrender, bequest, creation of trust or otherwise, made on or after the 26th September, 1970, except a bonafide transfer made before January 1, 1973, shall not be recognised while computing the level of ceiling for a family or a person.

In its session ending in the 1st week of April, 1973 the Rajasthan Legislature passed a further Amendment to the Act to reduce the level of ceiling in the hilly areas to 54 acres from the 75 as provided in the Act. A provision has also been made that where the level of ceiling under the present Act is above the level of ceiling provided in the Act of 1960, the level of ceiling fixed under the Act of 1960 shall prevail. Broadly the amended Act 1973 is in conformity with the Central Guidelines and all the State Governments including Rajasthan Government are expected to implement the land reform vigorously.

**L.H.F. Secretary's statement reported in 'Hindustan Standard'**

7756. SHRI C. K. CHANDRAPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the attention of the Government has been drawn to the report in *Hindustan Standard* on 15th

March, 1973 captioned 'It is time all of us got out says I.H.F. Secretary';

(b) if so, the facts thereof; and

(c) the reaction of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (c). Government has seen this press report. The Indian Hockey Federation is a private voluntary organisation and the press report mainly deals with the controversy within the Indian Hockey Federation, the facts about which are best known to the Federation.

It is for the Federation to take note or otherwise of this news report.

**University Unions affiliated to NCUSI**

7757. SHRI C. K. CHANDRAPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) which are the University Unions affiliated to the organisation called the National Council of University Students of India (NCUSI);

(b) whether Government or the University Grants Commission had provided any financial assistance to the